

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2014  
CA No.163/2016

CORAM:

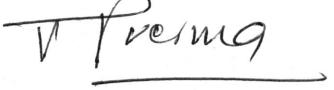
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2017

NAME OF THE PARTIES: Mr. Sunilkumar Mandve

V/s.  
M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	H P Mutha	1/6 Mr. Executive / Yashodhan Gavankar Adv. for the Respondent	H P M
2	Nitin Bhusari	Adv. C.S. for the Petitioners	
3.	M. S. Bhardwaj apw V.P. VERMA	Adv. for Petitioners	

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ORDER

CA No. 163/16 in TCP No.49/397-398/NCLT/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. It is informed that the compliance of the directions dated 12.01.2017 has already been made and the pleadings are complete. However, an additional Affidavit was filed by the Petitioner which was served on the other side in the recent past, therefore, the respondents are seeking time to file sur-rejoinder. Time is granted, same can be filed on or before 20.02.2017.
3. The matter is enlisted on **23.02.2017**. Dates are communicated to both the sides.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**8<sup>th</sup> February, 2017.**